GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.5(573)/Lit/LJ&LA/2020/506-517

Dated: 15.01.2021

CIRCULAR

It is informed that the following discrepancies were noticed by the Insurance Companies in the particulars filled by the beneficiaries registered under Chief Minister Advocates Welfare Scheme.

- i. Non availability of Gender of dependants of the applicant.
- ii. Non availability of date of birth as per the format of Insurance Company.
- iii. In-correct date of birth of the applicants.
- iv. Names of many dependents are prefixed with the word "Late"
- v. Details of beneficiaries without main applicant advocate

In order to provide the requisite information of the beneficiaries of the scheme to the Insurance companies, Online Module of this scheme was opened for limited purpose only w.e.f. 28.12.2020 to 10.01.2021 for updation/correction/verification of particulars filled by the registered beneficiaries whose enrolment details were verified by Bar Council of Delhi for availing the benefits of Group(Term) Life Insurance and Group Mediclaim Insurance. This updation/correction/verification of particulars is mandatory for all the registered beneficiaries whose enrolment details were verified by Bar Council of Delhi for the issuance of e-cards and physical plastic cards and for providing intimation of insurance coverage through e-mail by Health India Insurance, TPA appointed to service the Mediclaim policy on behalf of New India Assurance Co. Ltd. In this regard, a circular dated 24.12.2020 was issued in terms of directions of Hon'ble Court passed vide order dated 22.12.2020 for the aforesaid purpose.

The list of beneficiaries, details of policy, policy rules, claim form and the details of registered beneficiaries whose enrolment details were not verified by Bar Council of Delhi or the beneficiaries whose voter card details were not

verified by the office of Chief Electoral Officer, Delhi are available on the website of this department at www.law.delhigovt.nic.in

However many registered beneficiaries have not updated their particulars on the said module.

Now as per the information received from Ld. ASC, Hon'ble High Court of Delhi in case W.P.(C) No. 3362/2020 titled Bar Council of Delhi(Through its Chairman) vs Government of NCT of Delhi has directed to re-open the said link up to 30.01.2021.

In compliance of directions of Hon'ble Court, the said link has been reopened w.e.f. 15.01.2021 to 30.01.2021 and the same is made available on the website of this department at www.law.delhigovt.nic.in.

THE LINK WILL REMAIN FUNCTIONAL W.E.F. <u>15.01.2021 TO</u> <u>30.01.2021.</u>

All those advocates who had registered themselves under Chief Minister Advocates Welfare Scheme whose enrolment details were verified by Bar Council of Delhi but their names are not reflected in the list of beneficiaries are also required to update/correct/verify their particulars on the above mentioned online module so that the benefit of the scheme may also be provided to them.

PLEASE NOTE THAT THIS MODULE IS NOT MEANT FOR ANY NEW REGISTRATION.

This issues with prior approval of Competent Authority.

(RAMESH KUMAR)

DEPUTY SECRETARY(LAW)/L.O.

Copy forwarded to the following with the request to upload the information on their website and notice board:

- 1. The President, Supreme Court Bar Association, Supreme Court of India.
- 2. The Chairman, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-49 also for wide circulation amongst all the members of the Bar Council of Delhi.

- 3. The President, Delhi High Court Bar Association, Delhi High Court.
- 4. The President, Delhi Bar Association, Chamber no. 724, Western Wing, Tis Hazari Court Complex, Delhi.
- 5. The President, New Delhi Bar Association(Patiala House Courts), Patiala House Court Complex, New Delhi 110001
- The President, Dwarka Bar Association, Dwarka Court Complex, Sector-10, Dwarka, Delhi.
- 7. The President, Saket Bar Association, Chamber no. 278, Saket Court Complex, Saket, Delhi.
- 8. The President, Shahdara Bar Association(Karkardooma Courts), Delhi.The President, Delhi Bar Association, Tis Hazari Courts, Delhi.
- 9. The President, Rohini Court Bar Association, Ground Floor Central Hall Rohini Court Complex, Rohini, Delhi-110085
- 10. The President, Sales Tax Bar Association, 2nd Floor, Department of Trade & Taxes, Vyapar Bhawan, I.P Estate, New Delhi 110002

11. The President, Delhi Tax Bar Association, G-09, Central Revenue Building, Indraprastha Estate, New Delhi-110002.

(RAMESH KUMAR)

DEPUTY SECRETARY(LAW)/L.O.

Copy forwarded to the Secretary to Hon'ble Minister(Law), Govt. of NCT of Delhi, 8th Level, Delhi Secretariat, New Delhi for kind information.